

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH CHANDIGARH**

22. O.A. No. 060/00497/14

Surinder Pal Singh vs. U.O.I. & Others

30.05.2014

Present: Mr. Rohit Sharma, counsel for the applicant

1. Heard.
2. We find the impugned order dated 13.03.2014 (Annexure A-1) to be well reasoned and therefore, we are not inclined to interfere with the same.
3. At this stage, learned counsel for the applicant submits that the applicant may be permitted to withdraw the O.A. to file it afresh on the same cause of action, with particulars.
4. Ordered accordingly.

**(UDAY KUMAR VARMA)
MEMBER (A)**

**(SANJEEV KAUSHIK)
MEMBER (J)**

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